

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. 4

Service Tax Appeal No. 51724 of 2018

(Arising out of order-in-appeal No. 40 -41 (NG)/ST/ JPR/2018 dated 16.02.2018 passed by the Commissioner (Appeals), Central Goods and Service Tax, Jaipur).

M/s Desert Inn Ltd.,
Ambabari Bridge, Panipech
Jhotwara Road, Jaipur.

Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax,** NCR Building, Statue Circle
C-Scheme, Jaipur-302005.

Respondent

APPEARANCE:

None for the appellant

Sh. Harsh Vardhan, Authorised Representative for the respondent

CORAM:

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50819/2023

DATE OF HEARING/DECISION: 28.06.2023

BINU TAMTA:

Learned Authorised Representative for the Revenue has informed that the matter stands settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The appeal is accordingly disposed of as withdrawn.

(Dictated and pronounced in open Court).

(Binu Tamta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)